

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O A. No. 89 of 1994

Friday this the 14th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P.O. Mohanan, Ex. Casual Labour
Vilayavadakkethil,
Muttam PO, Harippad. ... Applicant

(By Advocate Mr. P. Sivan Pillai(represented)

Vs.

1. The Divisional Personnel Officer,
Southern Railway, Trivandrum-14. ... Respondent

(By Advocate Mrs. Geetha rep. KV Sachidanandan)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant claims preference in the matter of re-engagement in the Open Line Engineering Unit. Raising his claims in this regard, he has made Annexure.A3 representation. We find that Annexure.A3 does not contain the necessary particulars for the competent authority to take a decision. For example, applicant has not named the juniors engaged in preference to him. We allow applicant to file a comprehensive representation before the respondent, within three weeks from today. If such a representation is filed, a considered decision will be taken thereon within three months from the date of receipt of the representation.

2. Application is allowed as aforesaid. No costs.

Dated 14th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN